## GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:5133 ANSWERED ON:24.04.2015 INCOME TAX EXEMPTION TO COLLIERY WORKERS Naik Prof. Seetaram Ajmeera

## Will the Minister of FINANCE be pleased to state:

- (a) whether any proposal has been received by the Government from the State of Telangana to exempt the employees working in Singareni Collieries from paying Income Tax; and
- (b) if so, the details thereof and action taken thereon?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

(a)&(b) A letter dated 23.04.2013 was received from Sh. G. Vivekanand, the then Member of Parliament, Lok Sabha wherein a request for increase in the exemption limit to Rs. 3 lakh and above was made on the ground of hardship faced by Singareni workers. Considering the requests received from various quarters and with a view to give relief to individual taxpayers, vide Finance (No.2) Act, 2014, the basic exemption limit in case of every individual (below the age of sixty years) was increased from Rs. 2 lakh to Rs. 2.5 lakh. The basic exemption limit in the case of an individual resident in India, who is of the age of sixty years or more but less than eighty years has been raised from Rs. 2.5 lakh to Rs. 3 lakh.